

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A No. 143/2019

New Delhi, this the 14th day of January, 2019

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Bhavan Lal Meena (Dy. Commissioner)

Age : 35 years, Group 'A',
S/o. Damma Meena,
R/o. E-3, Custom & GST,
Residential Complex,
179, Shanti Pally,
Calcutta.

....Applicant

(By Advocate : Mr. U. Srivastava)

Versus

1. Union of India,
Through the Secretary,
GOI, Ministry of Finance,
Department of Revenue
(Central Board of Indirect Taxes & Customs)
North Block,
New Delhi.

2. The Chairman,
Central Board of Indirect Taxes & Customs
New Delhi.

3. The Chief Commissioner,
Central Good & Service Tax
& CX Zone,
Kolkata.Respondents

(By Advocate : Mr. Y. P. Singh)

ORDER (ORAL)**Hon'ble Sh. V. Ajay Kumar, Member (J)**

Heard learned counsel for applicant.

2. The applicant filed the O.A seeking the following reliefs :-

“(A) Directing the respondents to place the relevant records pertaining to the present O.A before their Lordships for the proper adjudication in the matter in the interest of justice, and thereafter.

(B) Declaring the inactions of the respondents not to considering and finalizing the request/representation of the applicant pending for promotion to the grade of Joint Commissioner whereas the batch mates including juniors are promoted, in such a manner as illegal, unjust, arbitrary, malafide, unconstitutional, against the principles of natural justice, violative of articles 14, 16 & 21 of the Constitution of India, against the mandatory provisions of law, discriminatory and in violation of the relevant rules and instructions on the subject further.

(C) Directing the respondents to consider and finalize the request of the applicant for promotion to the grade of Joint Commissioner pending in the shape of representation dated 02.01.2019 (Annexure A/2) within some stipulated period with all other consequential benefits etc.

(D) Any other fit and proper relief may also be granted to the applicant and costs.”

3. It is submitted that the applicant made a number of representations including Annexure A/2 dated 02.01.2019 ventilating his grievances to the respondents. However, no orders have been passed till date.

4. In the circumstances, the O.A is disposed of without going into the merits of the case by directing the respondents to consider and decide representation

Annexure A/2, dated 02.01.2019 of the applicant and to pass a reasoned and speaking order, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No costs.

Let a copy of the O.A, be enclosed to this order.

(Aradhana Johri)
Member (A)

(V. Ajay Kumar)
Member (J)

/Mbt/